CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Review Application No. 5/2 of 1994
In
Original Application No. 274 of 1993

Chander Singh :::::::: Applicant

Versus

Union of India and Others :::::::: Respondents

Hon'ble Mr. Maharaj Din, Member (J)

The instant review application has been preferred under Rule 17(III) of the Central Administrative Tribunal(Procedure) Rules, 1987 and under Sec.22(f) of the Administrative Tribunal Act 1986 seeking review of the judgment dated 05.7.93 by which O.A.No. 274/93 was dismissed.

As provided by Rule 17(III) of Central Administrative Tribunal (Procedure) Rules 1987 the Tribunal possesaes the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil procedure, a decision/judgment/order can be reviewed :

(i) if it suffers from an error apparent on the face of the record ; or

(ii) is liable to be reviewed on account of discovery df any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence ; or

(iii) for any other sufficient reason, construed to mean "analogous reason".

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I have gone through the review application and find that it is not covered by any of the aforesaid provisions. I also do not find any other "sufficient reason" justifying review of the judgment. Consequently, the review application merits rejection and the same is hereby rejected as also barred by limitation.

Member (J)

Xxxxx, Allahabad, Dated 4th May 1994

(M.M.)